

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.05
CP (CAA) No.42/BB/2020

IN THE MATTER OF:

M/s. Eurofins Advinus Limited & Ors.
Vs.

... Petitioners

- - -

... Respondent

Order under Section 230-232 of Companies Act, 2013

Order delivered on 21.02.2022

CORAM:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Companies : Sh. Udayshankar R.M
For the ROC : Sh. Hemanth R Rao
For the IT : Sh. Ganesh R Ghale

ORDER

1. Heard Mr. Udayshankar R M, learned Counsel for the Petitioner Companies and Mr. Hemanth R Rao, learned Counsel for the ROC and Mr. Ganesh R Ghale, learned Counsel for the IT.
2. The Reports of the RD, ROC and IT and response filed thereto are on record.
3. **Order Reserved.**
4. However, the Petitioner Companies shall file the affidavit stating that no objections received from the public or any other person, if not received, and if any objections are received they shall submit an appropriate reply to the said objections, if any.
5. The Petitioner Companies shall also file an affidavit stating that the Scheme does not contain any Corporate Debt Restructuring/ Reduction of Share Capital as submitted by the learned Counsel appearing for the Petitioner Companies.

— Sd —

6. The Petitioner Companies are also permitted to file an affidavit giving undertaking to comply with the objections raised by the Income Tax Department vide report dated 13.12.2021 with regard to the pending scrutiny U/s. 147 in respect of M/s. Eurofins Advinus Limited and Ors. All these compliances shall be done within two weeks from today.

— Sd —

(**MANOJ KUMAR DUBEY**)
MEMBER (TECHNICAL)

Brunda

— Sd —

(**AJAY KUMAR VATSAVAYI**)
MEMBER (JUDICIAL)